

SHRI S. M. BANERJEE (Kanpu) :
Now, another explanation is needed from
Shrimati Sharda Mukerjee.

MR. CHAIRMAN : No.

14.05 hrs.

PAPERS LAID ON THE TABLE

INTERNATIONAL SUGAR AGREEMENT
AND NOTIFICATIONS UNDER
ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
CO-OPERATION (SHRI ANNASAHIB
SHINDE) : I beg to lay on the Table :

- (1) A copy of the Text of International Sugar Agreement, 1968, adopted by the Final Plenary Meeting of the United Nations Sugar Conference on 24th October, 1968 as amended by the Legal and Drafting Committee in accordance with the final resolution of the Conference. [*Placed in Library. See No. LT—1556/69.*]
- (2) A copy of Notification No. G.S.R. 1274 published in Gazette of India dated the 31st May, 1969, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955. [*Placed in Library See No. LT—1557/69.*]
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
 - (i) The Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1969, published in Notification No. G.S.R. 1122 in Gazette of India dated the 9th May, 1969.
 - (ii) G.S.R. 1212 (Hindi version) published in Gazette of India dated the 24th May, 1969, rescinding the Madhya Pradesh Coarse Grains (Export Control) Order, 1964.
- (iii) G.S.R. 1235 published in Gazette of India dated the 22nd May, 1969.
- (iv) G.S.R. 1409 (Hindi and English versions) published in Gazette of India dated the 13th June, 1969 making certain amendment to Notification No. G.S.R. 764 dated the 5th March, 1969.
- (v) The Roller Mills Wheat Products (Ex-Mill) Price Control (Second Amendment) Order, 1969, published in Notification No. G.S.R. 1413 in Gazette of India dated the 16th June, 1969.
- (vi) The Sugarcane Press-mul (Control) Amendment Order, 1969, (Hindi and English versions) published in Notification No. G.S.R. 1551 in Gazette of India dated the 30th June, 1969.
- (vii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1969, published in Notification No. G.S.R. 1722 in Gazette of India dated the 14th July, 1969.
- (viii) The Wheat Roller Flour Mills (Licensing and Control) Second Amendment Order, 1969, published in Notification No. G.S.R. 1724 in Gazette of India dated the 17th July, 1969.
- (ix) The Foodgrains (Prohibition of use in Manufacture of Starch) Amendment Order, 1969, published in Notification No. G.S.R. 1725 in Gazette of India dated the 17th July, 1969.

- (x) The Northern Rice Zone (Movement Control) Amendment Order, 1969, published in Notification No. G.S.R. 1726 in Gazette of India dated the 17th July, 1969.
- (xi) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1969, published in Notification No. G.S.R. 1727 in Gazette of India dated the 17th July, 1969.
- (xii) The Southern States (Regulation of Export of Rice) Amendment Order, 1969, published in Notification No. G.S.R. 1789 in Gazette of India dated the 25th July, 1969. [*Placed in Library. See No. LT-1558/69*]
- (2) The Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1677 in Gazette of India dated the 19th July, 1969.
- (3) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1678 in Gazette of India dated the 19th July, 1969.
- (4) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1679 in Gazette of India dated the 19th July, 1969.
- (5) The Assam Coal Mines Bonus (Amendment) Scheme, 1969, published in Notification No. G.S.R. 1680 in Gazette of India dated the 19th July, 1969. [*Placed in Library. See No. LT-1560, 69*]

Indian Telegraph (Amdt). Rules

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Tenth Amendment) Rules, 1969, published in Notification No. G.S.R. 1293 (English version) and G.S.R. 1294 (Hindi version) in Gazette of India dated the 7th June, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-1559/69*].

Notifications under Coal Mines Provident Fund and Bonus Schemes Act

SHRI SHER SINGH : On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :—

- (1) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 1676 in Gazette of India dated the 19th July, 1969.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 14 of Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Delhi Shops and Establishments (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 4th August, 1969."

DELHI SHOPS AND ESTABLISHMENTS (AMENDMENT) BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Delhi Shops and Establishments (Amendment) Bill, 1969, as passed by Rajya Sabha.

SHRI JYOTIRMOY BASU : I repeat what I was mentioning. You must direct the Minister of Education to make a statement on the strike of the employees of the National Library and also about